| Sl. N | No. Name of the country | No. of workers |
|-------|-------------------------|----------------|
| 1. | Saudi Arabia | 12,00,000 |
| 2. | UAE | 9,00,000 |
| 3. | Oman | 2,72,202 |
| 4. | Kuwait | 2,80,000 |
| 5. | Qatar | 1,20,000 |
| 6. | Bahrain | 1,30,000 |

⁽b) to (e) On reaching the foreign countries, the workers, at times, face problems like their not being received by the foreign employers and getting stranded, change in the work agreement to their disadvantage, non/delayed payment of salaries, non-availability of good working and living conditions, harassment by the foreign employer etc. These problems are solved with the help of concerned Indian Missions abroad. The local Recruiting Agents who had made recruitments are also directed to get in touch with the foreign employer for getting the grievances of the workers redressed. Where the local Recruiting Agent fails to comply with the directions of the Government, action is taken for suspension/cancellation of registration certificate and/or forfeiture of his bank guarantee.

Agricultural Labour in Orissa

1597. SHRI ANANTA SETHI: Will the Minister of LABOUR be pleased to state:

- (a) the approximate number of agriculture labourer in Orissa particularly in the cyclone affected districts;
- (b) whether Government have any proposal for the rehabilitation of these agricultural workers and also for the plantation workers;
- (c) if so, the details thereof along with the plan drawn up thereon; and
 - (d) the details of the fund earmarked for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI MUNI LALL): (a) to (d) The information is being collected and will be laid on the Table of the House.